

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 582 OF 2024**

**IN THE MATTER OF:**

Rakesh Kumar

...Applicant

Versus

Union of India & Ors.

...Respondents

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**Through**

*Ankit*

**SAGUS LEGAL**

Advocate for Respondent No.65  
Ravindra Tubes Private Limited  
B-7/8, Ground Floor,  
Safdarjung Enclave, New Delhi – 110029  
Email: service@saguslegal.com  
Contact No. 011 46552925

**Place: New Delhi**

**Date: 14.02.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 582 OF 2024**

**IN THE MATTER OF:**

Rakesh Kumar ...Applicant

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**REPLY ON BEHALF OF RESPONDENT NO. 65 I.E.,  
RAVINDRA TUBES PRIVATE LIMITED**

**MOST RESPECTFULLY SHOWETH:**

1. The present Reply is being filed by the Respondent No. 65 i.e., Ravindra Tubes Private Limited (“RTPL”/ “**Answering Respondent**”) to the Original Application No. 582 of 2024 (“OA”) filed by Rakesh Kumar (“**Applicant**”).
2. The present OA has been filed by the Applicant seeking the following reliefs:
  - “a. Allow the present application before this Hon'ble Tribunal under section 14 read with section 18 of the National Green Tribunal Act, 2010 for issuance of directions to the respondents to implement the orders passed with regard to NCR regarding use of PNG/CNG as fuel to improve air quality may be made applicable to HISAR also.*
  - b. Pass any other order/s which this Hon'ble Tribunal may deem fit in the facts and circumstances of the case”*
3. This Hon'ble Tribunal *vide* its Order dated 06.09.2024 directed the impleadment of 118 industrial units in Hisar, including the Answering Respondent.

4. At the outset, the Answering Respondent denies and disputes all allegations/averments made by the Applicant in the present OA to the extent that the same are not specifically admitted herein. Any omissions on the part of the Answering Respondent to deal with any specific averments of the Applicant in the Reply should not be construed as an admission/acceptance thereof. It is respectfully submitted that whenever found necessary, the Answering Respondent will seek liberty of this Hon'ble Tribunal to supplant its submissions by adducing additional documents information.
5. The Answering Respondent has restricted its submissions to preliminary submissions in the present reply. However, the Answering Respondent reserves the right to file the para-wise reply as and when required, or as directed by this Hon'ble Tribunal.

**PRELIMINARY SUBMISSIONS**

- A. **Answering Respondent is complying with the orders of Haryana State Pollution Control Board**
6. It is submitted that on 23.06.2022, Respondent No.5, Commission for Air Quality Management in National Capital Region and Adjoining Areas (“CAQM”/ “Respondent No. 5”) issued Direction No. 65 pertaining to “*Standard List of approved fuels for various applications across NCR*” which was amended on 03.04.2023. A copy of the Direction No. 65 is annexed herewith and marked as **Annexure - A**

7. In compliance with the directions of CAQM, Haryana State Pollution Control Board (“HSPCB”/ “Respondent No.4”) on 21.07.2022 (“HSPCB Order”) amending its order dated 12.12.2018, issued the list of approved fuels for National Capital Region (“NCR”) and non-NCR region.
8. It is humbly submitted that the Hisar region does not fall within the NCR or its adjoining area. The same is evident from the reply of the HSPCB wherein it categorically admitted that jurisdiction of the Hisar Region lies outside the NCR. The relevant extract of the HSPCB reply is reproduced herein below:

*“2.... It is appropriate to mention here that the jurisdiction of Hisar Region lies outside the National Capital Region (NCR), approximately 157 Kilometres from Delhi”*

9. It is submitted that the industrial unit of the Answering Respondent falls in the Hisar region. Hence, as per HSPCB Order the Answering Respondent is to use the list of fuels approved for the non-NCR region. The list of approved fuels for non-NCR region as per HSPCB Order are as follows:

*“Standard list of approved fuels for entire non NCR.*

- 1. Petrol (as per norms prescribed by Government of India from time to time).*
- 2. Diesel (as per norms prescribed by Government of India from time to time).*
- 3. Liquid Petroleum Gas (LPG) and PNG for domestic and commercial use.*
- 4. Natural Gas/Compressed Natural Gas (CNG) for vehicles.*
- 5. Piped Natural Gas (PNG) and LPG for boilers, furnaces, Lime Kilns and Thermic Fluid Heaters.*
- 6. Aviation turbine fuel.*
- 7. Coal for boilers, furnaces, Thermic Fluid Heaters, Lime Kilns and Brick Kilns.*
- 8. Low- Sulphur Diesel Fuel (LSDF) for boilers, furnaces, Lime Kilns, Thermic Fluid Heater and incinerators.*

9. Biomass / Agriculture refuse such as Rice Husk, Mustard Husk, Bagasse, Almond husk, Walnut Husk either in the form of Briquettes or loose to be used in Boilers, Furnace, Brick Kilns.
10. Firewood and dung cake for domestic use, crematoriums and for other religious purposes.
11. Wood Charcoal for use in clothes ironing.
12. Biogas, Bio fuel, Char Coal.
13. Refuse Derived Fuel (RDF) for Power Plant, Cement Plants including Waste- to-Energy Plants.”

10. That on 17.07.2020 the HSPCB had renewed the consent to operate of the industrial unit of the Answering Respondent for a period of 5 years (“CTO”). In accordance with this CTO, the industrial unit of the Answering Respondent is using diesel as fuel which are amongst the approved fuels for the non-NCR region as per HSPCB Order Sr. No. 2. Further, Answering Respondent is also using LPG and low sulphur fuels. Further, it is submitted that the appropriate infrastructure of PNG is not available where the industrial unit of the Answering Respondent is situated. Thus, it is clear that the industrial unit of the Answering Respondent is complying with the HSPCB Order. A copy of the CTO issued by HSPCB to Answering Respondent is annexed herewith as **Annexure – B**
11. Furthermore, it is submitted that HSPCB in its reply at Para 3 has admitted that all the industrial units are using the fuels in consonance with the HSPCB Order. The relevant extract of the HSPCB reply is reproduced herein below:

*“ 3. It is worthwhile to mention here that as per the data of consent granted by the answering respondent, there are 126 air-polluting units located within the jurisdiction of Hisar District. The majority of these units use Electricity, Diesel, Biomass, Rice Husk, HSD, LDO etc., as fuel. Recently, 08 units in Hisar District have opted to switch to PNG as a fuel source. It is pertinent to mention that all the said units are using the fuels in consonance to the HSPCB order dated 21.07.2022....”*

*(Emphasis Supplied)*

12. In view of the aforesaid, it is clear that industrial unit of the Answering Respondent (a) does not fall within the NCR or its adjoining area; and (b) is complying with the HSPCB Order.

**B. Directions of CAQM are not applicable for Hisar**

13. It is submitted that as per Section 1 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (“CAQM Act”), the CAQM Act is applicable to NCR and also to adjoining areas in so far it relates to matters concerning air pollution in NCR. Section 2(a) defines adjoining areas. The relevant extract of CAQM Act is reproduced herein below:

*“1. Short title, application and commencement.—(1) This Act may be called the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.*

*(2) It shall apply to the National Capital Region and also to adjoining areas in so far as it relates to matters concerning air pollution in the National Capital Region.*

*(3) It shall be deemed to have come into force on the 13th April, 2021.*

*2. Definitions.—(1) In this Act, unless the context otherwise requires,—*

*(a) “adjoining areas” means the areas in the States of Haryana, Punjab, Rajasthan and Uttar Pradesh, adjoining the National Capital Territory of Delhi and the National Capital Region, where any source of pollution is located, causing adverse impact on air quality in the National Capital Region”*

*(Emphasis Supplied)*

14. From the conjoint reading of Section 1(2) and Section 2(a) of the CAQM Act, it is clear that CAQM Act is applicable (a) National Capital Region and (b) adjoining areas in State of Haryana, Punjab, Rajasthan and Uttar Pradesh, adjoining the National

Capital Territory of Delhi and NCR where source of pollution is located causing adverse impact on air quality in the NCR.

15. It is submitted that as per annual report for FY 2021-2022 of NCR regional planning board following area of State of Haryana falls under NCR constituent area (a) Faridabad, (b) Gurugram, (c) Nuh (erstwhile Mewat), (d) Rohtak, (e) Sonapat, (f) Rewari, (g) Jhajjar, (h) Panipat, (i) Palwal, (j) Bhiwani, (k) Charkhi Dadri, (l) Mahendragarh, (m) Jind and (n) Karnal. Thus, it is clear that Hisar region lies outside the NCR region and the directions of CAQM cannot be made applicable to the Hisar region. Further, the HSPCB in its reply has also admitted that directions of CAQM is not applicable to the Hisar district.
16. Without prejudice to the above, it is submitted that directions of the CAQM can be made applicable to adjoining areas only when any source of pollution located in the adjoining area is causing adverse impact on air quality in the NCR region. It is submitted that Applicant has failed to show how the industrial units in Hisar region are impacting the air quality in the NCR region especially given a distance of 157 Kms from Delhi. In absence of any evidence to this effect, the directions applicable to NCR region cannot be made applicable to Hisar region.
17. In view of the foregoing, it is respectfully prayed that the present Original Application may kindly be dismissed.

**FILED BY:**

**Authorized Signatory  
Ravindra Tubes Private Limited  
(Respondent No. 65)**

**THROUGH:**

*Ankit*

**SAGUS LEGAL**

(Advocate for the Respondent No. 65)

Ravindra Tubes Private Limited

B-7/8, Ground floor, Safdarjung Enclave, New Delhi- 110029

Contact No: 011 46552925

Email: service@saguslegal.com

**DATE:**

*11-2-25*

**PLACE:**

*HISAR*

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 582 OF 2024

**IN THE MATTER OF:**

Rakesh Kumar ... Applicant

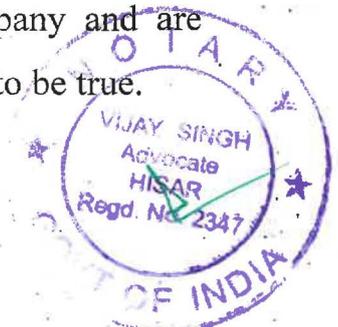
**Versus**

Union of India and Ors. ... Respondents

**AFFIDAVIT**

I, Mukesh Mishra, aged about 50 years, being the Authorized Representative of Respondent No. 65 Company i.e. Ravindra Tubes Private Limited, having my office at Ravindra Tubes Pvt. Ltd., 10<sup>TH</sup> K.M stone, Delhi Road, Hisar (Haryana) do hereby solemnly affirm and state as under:

1. That I am the authorized signatory for Respondent No. 65 company. I am fully conversant with the facts and circumstances of the case, and I have been duly authorized and am, therefore, competent to affirm this affidavit.
2. I say that I have read the accompanying Reply to the Original Application and have understood the contents thereof and I say that the same has been drafted under my instructions.
3. That the contents of this Reply are within my knowledge based on the records available with Respondent No. 65 Company and are based on information received by me which I believe to be true.



- 4. That the annexures filed along with the accompanying Reply are true copies of their respective originals.



DEPONENT

**VERIFICATION**

I, Mukesh Mishra, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



DEPONENT

Verified by me on 11<sup>th</sup> day of 2025 at Hisar



ATTESTED  
 11/2/2025  
 NOTARY  
 HISAR



COMMISSION FOR AIR QUALITY MANAGEMENT  
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS  
17<sup>th</sup> Floor, Jawahar Vyapar Bhawan (STC Building)  
Tolstoy Marg, New Delhi-110001

F. No. A-110018/01/2021-CAQM/8218-40

Dated: 23<sup>rd</sup> June, 2022

**Subject: Standard list of approved fuels for various applications across NCR.**

WHEREAS, emissions due to use of polluting fuels for various industrial, vehicular, domestic and miscellaneous purposes contribute significantly to the degradation of air quality in the NCR and adjoining areas and accordingly a consistent need has been felt to switch over to lesser polluting and cleaner fuel in the NCR;

2. WHEREAS, the Central Govt., State Govts. in the NCR and the Govt. of the NCT of Delhi have been continually making efforts to move towards use of cleaner fuels across various sectors contributing to the overall air quality in the region;

3. WHEREAS, the Govt. of NCT of Delhi and the State Govts. of Haryana and Rajasthan have an approved fuel list for various applications in their respective states, including the districts in the NCR, the State of Uttar Pradesh presently does not have an approved fuel list of its own;

4. WHEREAS, a perusal of such approved fuel lists as above indicates that there are still some heavily polluting fuels featuring in the approved fuel lists like coal, HSD, Naptha, LDO etc., the lists are not comprehensive, non-uniform and vary significantly from state to state;

5. WHEREAS, the matter related to use of clean fuels for industrial applications has already been deliberated extensively in the Commission from time to time and shifting of industries to PNG / cleaner fuels has been a priority area for the Commission and to this effect, statutory directions for permissible fuels for industrial applications in the NCR have already been issued in terms of Direction Nos. 53, 62, 63 and 64 dated 04.02.2022, 17.03.2022, 18.05.2022 and 02.06.2022 respectively;

*2and*

6. WHEREAS, the concerns of air pollution are uniform across NCR and particularly from the standpoint of a common airshed approach for the entire NCR and adjoining areas, it is desirable to have a unified list of approved fuels for various applications across all sectors in the entire territorial jurisdiction of the NCR towards aiming for uniform and better emission standards and an overall improved air quality in the region;

7. WHEREAS, in pursuance of the Order of Hon'ble Supreme Court of India dated 16.12.2021 (Civil) No 1135 in the matter of Aditya Dubey (minor) and Anr v/s UOI & Ors, directed the Commission to with a view to "find permanent solution to the air pollution menace occurring every year in Delhi and NCR, suggestions may be invited from the general public as well as the experts in the field, an Expert Group was constituted by the Commission to examine and deliberate upon all such suggestions and proposals;

8. WHEREAS, the Expert Group in their report in the subject matter have also strongly recommended phasing out usage of heavily polluting fossil fuels like coal, diesel oil, light diesel oil (LDO), Pyrolysis oil, Naptha etc. across NCR and to this end, have recommended a "Common" approved fuel list for NCR, incorporating cleaner fuels, to the extent possible;

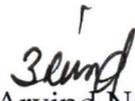
9. WHEREAS, the proposed standard / common fuel list for NCR was also deliberated upon as an agenda item in the recently held meeting of the full Commission on 25.05.2022 and considering the need to optimally balance the imperatives of sustainability of operations as also the emissions from use of various types/ categories of fuels that have a direct bearing on the air quality, the Commission approved the standard fuel list for uniform adoption of clean fuels across the entire NCR, barring some exceptions;

10. NOW, THEREFORE, in exercise of its powers under Section 12 of the Act, the Commission hereby directs for adoption of a standard list of fuels in NCR as annexed;

*Handwritten signature*

11. The aforesaid standard list of approved fuels shall come in force w.e.f. 01.10.2022 (for areas where PNG infrastructure and supply is already available) and w.e.f. 01.01.2023 (for other areas where the PNG supply is still not available). In effect, the approved fuel list shall be completely in force in the entire NCR w.e.f. 01.01.2023.

12. Strict compliance of the above noted directions of the Commission be ensured by all concerned.

  
(Arvind Nautiyal)  
Member-Secretary  
Tel No.: 011-23701197  
Email: [arvind.nautiyal@gov.in](mailto:arvind.nautiyal@gov.in)

To,

1. The Chief Secretary, Govt. of Haryana.
2. The Chief Secretary, Govt. of Rajasthan.
3. The Chief Secretary, Govt. of Uttar Pradesh.
4. The Chief Secretary, Govt. of NCT of Delhi.
5. Member Secretary, Haryana State Pollution Control Board.
6. Member Secretary, Rajasthan State Pollution Control Board.
7. Member Secretary, Uttar Pradesh State Pollution Control Board.
8. Member Secretary, Delhi Pollution Control Committee.

Copy to:

The Chairperson and all Members, CAQM.

  
(Arvind Nautiyal)  
Member-Secretary

**Standard list of approved fuels for entire NCR**

- **Petrol** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Diesel** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Hydrogen/Methane-** Vehicular and Industrial purposes.
- **Natural Gas (CNG/ PNG/ LNG) – Vehicular, Industrial and Domestic Purposes**
- **Liquified Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes**
- **Electricity - Vehicular, Industrial, Commercial and Domestic Purposes.**
- **Aviation turbine fuel**
- **Biofuels** (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- **for industrial/vehicular/Domestic purposes as applicable.**
- **Refuse Derived Fuel (RDF)** for Power plants, Cement plants, Waste to Energy plants.
- **Firewood/ Biomass briquettes for religious purposes.**
- **Wood/Bamboo Charcoal** for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (with emission channelization/control system) and Open eateries/ Dhabas.
- **Wood charcoal** for cloth ironing.
- **Electricity/ CNG/ Firewood and Biomass briquettes** for Crematoria.

*22/11/20*

Annexure to Direction No. 65Fuels permissible only beyond the jurisdiction of GNCTD

- **Biomass/Agriculture refuse and Pellets/ briquettes** - for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Biomass Pellets/ briquettes** - for Tandoors and Grills of Hotels/ Restaurants/ Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/ Dhabas.
- **Metallurgical coke** - For industrial purposes in standalone Cupola based Foundries.
- **"Low Sulphur Fuels" namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil** - for industrial purposes in metal smelting/melting/ refining / heating furnaces and kilns.

NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants in the NCR.
2. Specific requirement of any other fuel(s), other than in the lists above, by a class/category of industries / other entities, owing to technical, technological and / or process requirements shall be considered by CAQM on merits.
3. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
4. All other fuels will be deemed as "unapproved" in as far as the NCR is concerned.





सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



F. No. A110018/01/2021/CAQM

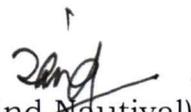
Dated: 3<sup>rd</sup> April' 2023

**Addendum to Direction No: 65**

**Subject: Standard list of approved fuels for various applications across NCR - reg.**

Pursuant to the approval of the Commission at the meeting held on 10.03.2023 and in partial modification of the Commission's Direction No. 65 dated 23.06.2022, 'Annexure to Direction No.-65' is hereby updated and may now be read as **annexed** with this addendum.

**Enclosure: As above**

  
(Arvind Nautiyal)  
Member - Secretary

To

1. Member Secretary, UP State Pollution Control Board.
2. Member Secretary, Haryana State Pollution Control Board.
3. Member Secretary, Rajasthan State Pollution Control Board.
4. Member Secretary, Delhi Pollution Control Committee.

Copy to:

1. Chief Secretary, Government of Haryana, Haryana.
2. Chief Secretary, Government of Uttar Pradesh, Uttar Pradesh.
3. Chief Secretary, Government of Rajasthan, Rajasthan.
4. Chief Secretary, Government of NCT of Delhi, New Delhi.
5. Chairman, UP State Pollution Control Board.
6. Chairman, Haryana State Pollution Control Board.
7. Chairman, Rajasthan State Pollution Control Board.
8. Chairman, Delhi Pollution Control Committee.
9. Chairman, CPCB, New Delhi.
10. Addl. Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.

  
(R.K. Agrawal)  
Director

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001

दूरभाष : 011-23701213, ई -मेल : caqm-ncr@gov.in

17<sup>th</sup> Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001

Tel:011-23701213, E-mail: caqm-ncr@gov.in

(Revisions highlighted in bold letters)

Standard list of approved fuels for entire NCR

- Petrol (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel
- Diesel (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel and **fuel for Power Generating Set.**
- Hydrogen/Methane – Vehicular and Industrial purposes
- Natural Gas (CNG/PNG/LNG) – Vehicular, Industrial and Domestic Purposes
- Liquefied Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes
- Electricity – Vehicular, Industrial, Commercial and Domestic Purposes.
- Aviation turbine fuel
- Biofuels (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- for industrial/vehicular/Domestic purposes as applicable.
- Refuse Derived Fuel (RDF) for Power plants, Cement plants, Waste to Energy plants.
- Firewood / Biomass briquettes for religious purposes.
- Wood/Bamboo Charcoal for Tandoors and Grills of Hotels/Restaurants/ Banquet Halls (with emission channelization/control system) and Open eateries/Dhabas
- Wood charcoal for cloth ironing.
- Electricity/CNG/Firewood and Biomass briquettes for Crematoria.



Fuels permissible only beyond the jurisdiction of GNCTD

- **Pellets/briquettes made out of biomass/Agriculture refuse, rice-husk, waste wood, saw dust and chips generating during wood processing wastes/ saw dust** – for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Wood Charcoal – for lead recycling (secondary process) units**
- Biomass Pellets/briquettes – for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/Dhabas.
- Metallurgical coke – For industrial purposes in standalone Cupola based Foundries.
- “Low Sulphur Fuels” namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil – for industrial purposes in metal smelting/melting/refining/heating furnaces and **in Tunnel/ Refractory** kilns.

## NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants **(TPPs) including Captive TPPs** in the NCR.
2. **“Wood, wood logs/ blocks etc.” shall not be permitted as approved fuels.**
3. Specific requirement of any other fuels(s), other than in the lists above, by a class/category of industries/other entities, owing to technical, technological and/or process requirement shall be considered by CAQM on merits.
4. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
5. All others fuels will be deemed as “unapproved” in as far as the NCR is concerned.

2 and


**HARYANA STATE POLLUTION CONTROL BOARD**

**Bays B-7-8, Near Vishwas Sr.Sec. School, E-II,  
Hisar Ph. 01662-250891(O) Email:-  
hspcbrohr@gmail.com  
E-mail: hspcb@hry.nic.in**


**No. HSPCB/Consent/ : 313102620HISCTO7811473**
**Dated:17/07/2020**

To.

M/s :Ravindra Tubes Private Limited  
10th KM Stone, Delhi Road, Hisar

Subject: Grant of consent to operate to M/s Ravindra Tubes Private Limited.

Please refer to your application no. 7811473 received on dated 2020-07-13 in regional office Hissar. With reference to your above application for consent to operate, M/s Ravindra Tubes Private Limited is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2020 - 30/09/2025
<b>Industry Type</b>	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
<b>Category</b>	RED
Investment(In Lakh)	1865.96082
Total Land Area(Sq. meter)	58275.0
Total Builtup Area(Sq. meter)	12554.0
<b>Quantity of effluent</b>	
1. Trade	16.0 KL/Day
2. Domestic	15.5 KL/Day
Number of outlets	2.0
<b>Mode of discharge</b>	
1. Domestic	STP
2. Trade	ETP
<b>Domestic Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Oil and Grease	10 mg/l
<b>Trade Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l

4. Oil and Grease	10 mg/l
Number of stacks	2
<b>Height of stack</b>	
1. Process Emission	15 Mtr.
2. Furnace	30 Mtr.
<b>Emission parameters</b>	
1. Acid Mist	20 mg/nm <sup>3</sup>
2. SPM	50 mg/m <sup>3</sup>
<b>Product Details</b>	
1. M.S. BLACK AND GALVANIZED PIPE	197.26 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. Furnace	1
<b>Type of Fuel</b>	
1. Diesel	0.81 KL/day
<b>Raw Material Details</b>	
HR Coil	104.9 Metric Tonnes/Day
Zinc	2.41 Metric Tonnes/Day

*Regional Officer, Hissar*  
*Haryana State Pollution Control Board.*

#### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. Unit will not change its process without intimating this office.
2. Unit will apply for renewal of CTO before 90 days of expiry of this CTO.
3. Unit will not use any illegal fuel.
4. Unit will regularly run and maintain Pollution control devices i.e ETP/APCM to keep effluent/emissions within limits prescribed by Board.
5. Unit will maintain the logbook of Pollution Control devices I.e ETP/APCM.
6. Unit will not discharge any untreated trade effluent within or outside the premises.
7. The unit will apply for Authorization under HoWTM rules 2016 separately and will make compliance of HoWTM Rules, 2016 strictly.
8. The unit will abide with the directions/guidelines HSPCB/CPCB/ any court Decisions /EPCA/ direction of any competent authority issued from time to time.
9. This CTO is prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit.
10. If fails to comply the provisions of said CTO, the CTO so granted shall be revoked Automatically without giving any notice



**From:** Ankit Bhandari | Sagus Legal  
**Sent:** 14 February 2025 19:32  
**To:** rkhuranalegal@gmail.com; pulkit Kapoor099@gmail.com  
**Cc:** Anand Shrivastava | Sagus Legal; Ishita Jain | Sagus Legal  
**Subject:** Reply Respondent No.65 | Rakesh Kumar v UOI OA 582 of 2024  
**Attachments:** Reply on behalf of Respondent No. 65 Ravindra Tubes Pvt Ltd.pdf

Dear All,

We are counsel for Respondent No.65 in the captioned matter. We serve upon you the Reply of Respondent No.65. Kindly acknowledge the same.

Please feel free to reach out to us if any clarifications/ further assistance is required in this regard.

Regards  
Ankit Bhandari



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Senior Associate

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